

OPEN COURT

CENTRAL ADMINISTRATIVE TRIBUNAL, ALIABAD BENCH?  
ALIABAD.

Dated : Allahabad this the 26th day of Sept. 1995.

Q.A.NO. 963 of 1995.

QUORUM : Hon'ble Mr. T. L. Verma, J.M.  
Hon'ble Mr. S. Dayal, A.M.

Bindeshwar Prajapati aged about 25 years,  
s/o. Sri Dwarika R/o. Village & Post-Kajrat, P.S.  
Zapla, Distt. Palamau.....petitioner.  
(By Advocate Sri Rakesh Verma)

Versus

1. Union of India through the  
General Manager, Eastern Rly.,  
Calcutta.
2. The Divisional Railway Manager,  
Eastern Railway, Mughal Sarai.....Respondents.

ORDER (Oral)  
(By Hon. Mr. T. L. Verma, J.M.)

Applicant has stated on oath that he  
is the son of Railway employee who did not participate  
in the Railway Strike and is considered as Loyal  
workers.

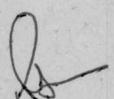
2. Heard Shri Rakesh Verma, learned counsel for  
the applicant.

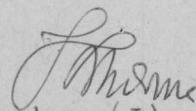
3. The case of the petitioner is that he is the  
child of Railway employee who did not participate in  
the Railway strike of 1974 and was assured certain  
concessions including special consideration in  
respect of the children for appointment in the

Railways. The petitioner contends that after attaining the majority he has applied for being granted concession of appointment under the Railways, but, the same has not been considered so far.

4. The learned counsel for the petitioner has drawn our attention to representation dated 9.1.1995 which has been submitted to the Divisional Railway Manager, Eastern Railway, Moghalsarai by the applicant in this regard.

5. We are of the view that at this stage, it will be sufficient to give a direction to the respondents that the said representation dated 09.01.1995 submitted by the applicant be a considered and disposed of by a reasoned and speaking order within a period of 3 months from the date of communication of this order. The petition is disposed of at the admission stage with the above direction. There will be no order as to costs.

  
Member-(A)

  
Member-(J)

VKP/-